

(a) whether the Government propose to construct a fly-over at Kuppam in Andhra Pradesh on 50% cost basis;

(b) if so, whether the sanction has been issue in this regard; and

(c) if not, the reasons for delay ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) Yes, Sir. Fly-over will be constructed in lieu of level crossing No. 101.

(b) This work has been sanctioned in the Railway Budget of 1998-99.

(c) Does not arise.

#### Fund Released under EAS

4306. SHRI ARJUN SETHI : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether it is mandatory on the part of the CD Blocks to adhere to the guidelines of 60:20:20 basis circulated thereof by the Government or else with release of fund will be stopped; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL) : (a) and (b) No, Sir. No such stipulation is made under Employment Assurance Scheme. EAS being a Wage Employment Programme, as per guidelines, at least 60% of the funds are to be spent on wage component, the rest being spent on material.

#### Implementation of IRDP

4307. SHRI MADHAV RAO PATIL : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the Government of Maharashtra has established District Rural Development Agencies under the guidelines issued by the Union Government for the effective implementation of IRDP and allied programmes;

(b) if so, whether the State Government has requested the Union Government to provide atleast 50 percent expenditure towards pension and gratuity to be paid to employees of such agencies on the lines of other programmes; and

(c) if so, the action taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL) : (a) Yes, Sir.

(b) Yes, Sir.

(c) The State Government of Maharashtra has been informed of the decision. DRDAs are constituted by the State Government as registered Societies under Registration of Societies Act 1860. Being Registered Societies the service conditions of their employees are to be framed by the concerned DRDAs in accordance with their bye-laws, with the concurrence of the State Government and subject to availability of funds to meet the administrative expenses. For meeting the administrative expenditure the implementing agencies are permitted to utilize a certain percentage of allocations under each scheme which is shared by both Central and State Government. The contribution of Central Government is limited to the above ceiling percentage.

[Translation]

#### Procurement of Sleepers

4308. SHRI CHANDRA SHEKHAR SAHU : Will the Minister of RAILWAYS be pleased to state :

(a) the number of sleepers procured by Railway Board in Madhya Pradesh during the last three years and the names of the agencies which supplied these sleepers and the amount paid, agency-wise;

(b) the details of the tenders awarded for the supply of sleepers from January 1, 1995 to March 31, 1998 and

(c) the details of tenders cancelled out of them ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) 100412 nos. of wooden sleepers were procured during the last three years in Madhya Pradesh through M/s Madhya Pradesh Rajya Van Vikas Nigam Limited and M/s Madhya Pradesh Export Corporation, Bhopal. The amount paid agency-wise is :

(i) Madhya Pradesh Rajya = Rs. 3.38 crores  
Van Vikas Nigam approx.

(ii) M/s Madhya Pradesh = Rs. 17.06 crores  
Export Corpn. Bhopal approx.

(b) The details of Tender are :  
Tender No. WS-103/97 for supply of 52,000 cums of Sal Wooden Special Sleepers to Indian Railways.

(c) No tender was cancelled.